

[Shri K. C Reddy]

G S R 39, dated the 10th January, 1959 [Placed in Library, See No LT-1510/59]

**COMPANIES (ISSUE OF CERTIFICATE)
RULES**

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (3) of Section 642 of the Companies Act, 1956, copy of the Companies (Issue of Share Certificates) Rules, 1959, published in Notification No G S R 798 dated the 11th July, 1959 [Placed in Library, See No. LT-1511/59]

AMENDMENTS TO COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS

The Minister of Commerce (Shri Kanungo). I beg to lay on the Table, under sub-section (3) of Section 642 of the Companies Act, 1956, a copy of Notification No G S R 548, dated the 9th May, 1959, making certain further amendments to the Companies (Central Government's) General Rules and Forms, 1956 [Placed in Library, See No LT-1512/59]

AMENDMENTS TO MINES RULES

The Deputy Minister of Labour (Shri Abid Ali). I beg to lay on the Table under sub-section (7) of Section 59 of the Mines Act, 1952, a copy of Notification No G S R 607 dated the 23rd May, 1959, making certain amendments to the Mines Rules, 1953 [Placed in Library, See No LT-1513/59]

RELEASE OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following communication dated the 7th August, 1959 from the Superintendent, Central Jail, Cannanore

"I may inform you that Shri K. P Kuttakrishnan Nair, Member of the Lok Sabha, who was undergoing Simple Imprisonment for 20

days in this jail from 27th July, 1959 having been convicted under Section 75 of the MCP Act in CC 2053/59 on the file of the Judicial Sub Magistrate, Kozhikode was released from this jail on 7th August, 1959 as per Government Order Rt 1440 Home, dated 6th August, 1959 remitting the unexpired portion of the sentence"

PETITION

WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Qazi Matin (Giridih) Sir, I beg to present a petition signed by a petitioner regarding the Welfare of Scheduled Castes and Scheduled Tribes in India

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

INDIAN NATIONALS IN TIBET

Shri P. C. Borooah (Sibsagar) Sir, under Rule 197, I beg to call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon —

"The position of Indian nationals (including Ladhakhi Buddhists) in Tibet"

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Sir, according to our latest information there are 97 registered Indian traders in Yatung, Phari and Gyantse and about 2000 seasonal traders who are currently visiting Western Tibet. The Government of India, however, have no exact information about the number of Kashmiri Muslims and Ladakhi Lamas in Tibet. As far as we have been able to ascertain, there are 124 families of Kashmiri Muslims with a total number of 583 persons in the Lhasa-Shigatse area. We are also